

भंग्रेजी संस्करण)। [Placed  
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समझता हूँ डिस्कशन के लिए ज्यादा टाइम मिल सकेगा।

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है। चार दिन हो गए मैंने एक कार्लिंग प्रॉटेशन नोटिस दी थी कि एन० डी० एम० सी० में हरिजन मजदूरों की हड़ताल चल रही है, मुझे मालूम नहीं कि आपने उसको एडमिट किया या नहीं लेकिन मेरा आपसे निवेदन है कि आप सम्बन्धित मन्त्री से यहां पर उस सम्बन्ध में एक वक्तव्य बिलवा दें।

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय इस हाउस में जो डिस्कशन चल रहा है उसके लिए आप दो तीन घंटे का टाइम और बढ़वा दीजिए।

MR. SPEAKER : 5 hours and 10 minutes have already been taken. Those leaders who were present at the meeting of the Business Advisory Committee know that we increased it from 3 hours to 5 hours. Previously, it was four hours, and then we increased it again by one hour and it went up to 5 hours. Still, hon. Member are demanding more time.

SHRI H. N. MUKERJEE (Calcutta-North-East) : This is the third successive day we are trying to raise discussion of an important matter by way of Calling Attention Notice. We are faced with a situation where the arrests have started running into five figures over the land movement. In the other House they had an opportunity of discussing it. We have to discuss matters of current importance and it is rather bad that we are deprived of this opportunity when we can bring this up within the ambit of our own rules.

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, पहले, एक रिपोर्ट पर 6 घंटे मिलते थे। इस बार तीन रिपोर्टें हैं और साथ में पेरुमल कमेटी की रिपोर्ट भी है। उस हिसाब से इस के लिए 24 घंटे बनते हैं लेकिन आप इसके लिए कम से कम 20 घंटा जरूर दीजिए।... (व्यवधान)...

श्री जनेश्वर मिश्र (फूलपुर) : इस पर बहस होनी चाहिए।... (व्यवधान)...

MR. SPEAKER : How shall we run the whole programme unless we stick to the schedule ?

श्री रणधीर सिंह : हम भी एग््री करते हैं, इस पर बहस जरूर होनी चाहिए।... (व्यवधान)...

श्री हुकम चन्द कछवाय (उज्जैन) : चार रिपोर्टों के लिए कम से कम 8 घंटे जरूर होने चाहिए। एक रिपोर्ट पर दो घंटे के हिसाब से कम से कम 8 घंटे जरूर होने चाहिए वरना थोड़े समय में काफी बोलने वाले रह जायेंगे। मैं प्रस्ताव करता हूँ कि इसके लिए 8 घंटे रखे जायें।

12.35 hrs.

#### RE. BUSINESS OF THE HOUSE

अध्यक्ष महोदय : घाठ दस घादमियों की घावाज एक वक्त में मैं कैसे सुन सकता हूँ ? स्पीकर को तो ऐसा होना चाहिए जोकि सभी को एक वक्त में सुन ले। मैंने कार्लिंग प्रॉटेशन के बारे में सोचा था लेकिन मैं यह सोचता हूँ कि इसके बारे में कोई डिस्कशन रख दंगा। घाज विजनेस एडवाइजरी कमेटी की बैठक में इसको रखा जायेगा और मैं

MR. SPEAKER : I find that hon. Members are demanding more time. For the present, I shall increase it by 1 hour. The Business Advisory Committee...

SHRI RAM CHARAN : 1 hour is not enough.

MR. SPEAKER : The hon. Member should listen to me. I am increasing it by 1 hour till the Business Advisory Committee

[Mr. Speaker]

meets and decides the matter, and then I shall place it before the House. The Business Advisory Committee is meeting this afternoon. (*Interruptions*) I do not want to go on asking hon. Members to resume their seats. They must listen to the Chair. Why are they so much impatient? Previously, when the Chair was on its legs, Members used to sit down. But now, when the Members are on their legs, I have to sit down.

I am planning that this business of laying papers on the Table should follow after the Question Hour, because for full one hour, the Ministers have to keep on sitting...

DR. RAM SUBHAG SINGH (Buxar) : Everything need not regulated for their convenience. You say that they are made to sit here. But I would submit that things need not be done here with a view to suit their convenience. Yesterday to suit the convenience of the Ministers the lunch hour was postponed...

MR. SPEAKER : There was nothing wrong about it because unnecessarily making them...

SHRI S. M. BANERJEE (Kanpur) : There is some snag in it.

DR. RAM SUBHAG SINGH : The Ministers should also hear and know what is in the minds of hon. Members. Otherwise, they are never here and they keep on evading replies...

SHRI S. M. BANERJEE : There is some snag in what you have suggested. It is not a question of laying papers only. Sometimes, a Minister does lay an important statement also and somehow or other, some hon. Members want to put questions on it and so on. In that case, the other things will be delayed. If it is only a question of laying of papers then it may be all right, but sometimes, corrections are made to particular statements and we may like to put questions on it. In that case it would become very difficult. I would, therefore, request you to allow them to lay the statement in the normal course; let them wait; after all,

they have nothing to do either in the office or in their rooms. One Minister can lay a statement on behalf of everyone.

MR. SPEAKER : This is unnecessary. Some of the members who have to present Reports and some of the Ministers who have to lay some papers which is just formal business which can be done in five minutes keep on sitting. Most of them approached me.

DR. RAM SUBHAG SINGH : What about the members? Should they also walk out? It is part of the Ministers' duty to be in the House. If no responsible Minister is in the House, what business will be transacted?

MR. SPEAKER : So I should not disturb the present practice. I expressed my own view.

SHRI S. M. BANERJEE : What is the harm if one Deputy Minister were to lay on behalf of all the Ministers all the papers of the day listed in the order papers? We are not concerned with the laying of papers as such. Let them lay anything.

MR. SPEAKER : Let them lay and go? But the hon. Minister has to reply to questions raised after the laying.

SHRI HEM BARUA (Mangaldai) : The hen does not have to explain why she has laid golden eggs.

MR. SPEAKER : I do not think they will find such hen in the House.

SHRI RANDHIR SINGH (Rohtak) : We are not a poultry farm.

12.42 hrs.

#### COMMITTEE OF PRIVILEGES

##### Eleventh Report

SHRI R. D. BHANDARE (Bombay Central) : I beg to present the Eleventh Report of the Committee of Privileges.